

THE GANGTOK MUNICIPAL CORPORATION  
(AMENDMENT) ACT, 1985

No. 12 OF 1985

[16th February, 1985.]

An Act further to amend the Gangtok Municipal Corporation Act,  
1975.

BE it enacted by Parliament in the Thirty-sixth Year of the Republic  
of India as follows:—

1. (1) This Act may be called the Gangtok Municipal Corporation  
(Amendment) Act, 1985.

Short  
title  
and  
com-  
mence-  
ment.

(2) It shall be deemed to have come into force on the 17th day of  
December, 1984.

2. In the Gangtok Municipal Corporation Act, 1975 (hereinafter re-  
ferred to as the principal Act), in section 3, in the proviso to sub-section  
(5), for the words "one year", the words "one year at a time, but not  
beyond a total period of two years" shall be substituted.

Amend-  
ment of  
section 3.

3. (1) The Gangtok Municipal Corporation (Amendment) Ordinance,  
1984, is hereby repealed.

Repeal  
and  
saving.

(2) Notwithstanding such repeal, anything done or any action taken  
under the principal Act, as amended by the said Ordinance, shall be  
deemed to have been done or taken under the principal Act, as amended  
by this Act.

Sikkim  
Act No.  
IV of  
1975.

Sikkim  
Ordi-  
nance  
No. 1 of  
1984.